

NATIONAL COMPANY LAW TRIBUNAL ITEM NO :25
ALLAHABAD BENCH

CP NO.(IB) 133/ALD/2017,
CA NO. 87/2019, CA NO. 251/2019,
CA NO. 304/2019,
CA NO. 321/2019, CA NO. 351/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED
V/S SHAMKEN MULTIFAB LIMITED

SECTION : 33 & 60(5) IBC

COUNSEL FOR APPLICANT/ RP (ANSHUL GUPTA): SH. ZAIN ABBAS, ADV.

COUNSEL FOR ARCIL : SH. DINKAR SINGH, ADV.

COUNSEL FOR EX-DIRECTOR : SH. ARUN SAXENA, ADV.

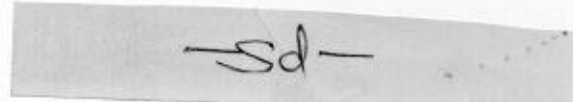
COUNSEL FOR RESOLUTION APPLICANT : SH. SAYED FAHIM AHMAD, ADV.

CP NO.(IB)133/ALD/2017, CA NO.87/2019, CA NO.251/2019, CA NO.304/2019,
CA NO.321/2019, CA NO.351/2019

The matter was taken up today through Video Conferencing.

Heard Ld. Counsels for the parties through video conferencing.

In view of the order passed in CP NO.(IB)131/ALD/2017, CA NO.85/2019, CA NO.249/2019, CA NO.322/2019, CA NO.349/2019, put up this matter in the week commencing 23rd August, 2021 for arguments before the Regular Court/ through Video Conferencing, by which time, Ld. Counsels for the parties may file their short written submissions, if they so desire.



JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Dated : 14.07.2021

Typed by :
Kavya Prakash Srivastava
(Stenographer)